

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V meeting held on 18.06.2009

The Meeting No. 12/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 18.06.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Dy. Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pramod Kumar, Technical Officer	DOR
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 06/AM10 dated 07.05.2009, NC Meeting No. 07/AM10 dated 14.05.2009, NC Meeting No. 08/AM10 dated 21.05.2009, NC Meeting No. 09/AM10 dated 28.05.2009, NC Meeting No. 10/AM10 dated 04.06.2009 and NC Meeting No. 11/AM10 dated 11.06.2009 NC were ratified.

Thereafter, Agenda for individual cases for Meeting No. 12/AM10 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 12/84-ALC3/2009 **MEETING DATE** : 18.06.2009

Case No.: 1/4/84-ALC3/2009	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:12/84-ALC3/2009 18.06.2009	Status: Approved
HQ File :01/84/050/00009/AM10/	RLA File :35/24/040/00066/AM09/	Lic.No/Date:3510026302 08.04.2009	
<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export product in this case is Mill made Industrial work wear woven garments with flame resistant finish. As per available details, the net content of cotton is 92973.75 Kgs, net content of Carbon is 1495 Kgs, net content of FR thread is 1,35,00000 mtrs, net content of thinsulate is 82,500 mtrs which make a total content of cotton and carbon in export product – 94368.75 Kgs. The Committee felt that the bifurcation of FR thread, cotton content, carbon fibre etc has not been given by the firm in the export product. In view of this, it is difficult to compute the Qty. of addone in Kg before finish and after finish of the product.</p> <p>The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to disallow the item of import at Sl. No. 3. As regards item No. 4 to 6, Committee felt to review its earlier decision in view of the technological upgradations of machinery and process. Item No. 8 appears to be a new one and no width & justification has been given, hence decided to disallow. As regards item No.9 i.e Furnace Oil to be allowed as per Public Notice No. 42(RE: 2008)/2004-2009 dated 4th July, 2008.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

Case No.: 5/4/84-ALC3/2009	Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:12/84-ALC3/2009 18.06.2009	Status: Approved
HQ File :01/84/050/00013/AM10/	RLA File :05/24/040/00805/AM09/	Lic.No/Date:0510239586 09.04.2009	
<p>Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/24/2009-10/Hosy. dated 17.06.2009 as detailed below: -</p>			

Export Product	Import Item	Qty. allowed
Ladies Skirt made of 65% cotton, 35% silk dyed fabric, GSM-40+/-10%(Style No.#41)	65% cotton, 35% silk dyed fabric, GSM-40+/-10%	1.80 Sq mtrs/Pc
Ladies Blouse made of 65% cotton, 35% silk dyed fabric, GSM-40+/-10%(Style No.#42)	65% cotton, 35% silk dyed fabric, GSM-40+/-10%	2.85 Sq mtrs/Pc
Ladies Blouse made of 65% cotton, 35% silk dyed fabric, GSM-40+/-10%(Style No.#862)	65% cotton, 35% silk dyed fabric, GSM-40+/-10%	2.17 Sq mtrs/Pc
Ladies Dress made of 65% cotton, 35% silk dyed fabric, GSM-40+/-10%(Style No.#40)	65% cotton, 35% silk dyed fabric, GSM-40+/-10%	2.06 Sq mtrs/Pc
Ladies Dress made of 65% cotton, 35% silk dyed fabric, GSM-40+/-10%(Style No.#859)	65% cotton, 35% silk dyed fabric, GSM-40+/-10%	2.95 Sq mtrs/Pc

The GSM shall match on both side of export and import.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 6/4/84-ALC3/2009	Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:12/84-ALC3/2009 18.06.2009	Status: Deferred
HQ File :01/84/050/00014/AM10/	RLA File :02/24/040/00288/AM09/	Lic.No/Date:0210125566 16.04.2009	Defer Date: 16.07.2009
<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link similar case of applicant firm wherein norms have been fixed earlier and defer the case.</p> <p>The case stands deferred for re-listing on 16.07.2009.</p>			

4	Case No.:3/12/84-ALC3/2009	Party Name:CENTWIN HOSIERY MILLS PRIVATE LTD	Meet No/Date:12/84-ALC3/2009 18.06.2009	Status: Approved
	HQ File :01/84/050/00050/AM10/	RLA File :32/21/040/00019/AM10/	Lic.No/Date:3210040217 21.04.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may Check/monitor the Style No. 581E045/Order No. SP-58-441927 mentioned in the export item on the export side.</p>			

5	Case No.:3/8/84-ALC3/2009	Party Name:CHELSEA MILLS	Meet No/Date:12/84-ALC3/2009 18.06.2009	Status: Deferred
	HQ File :01/84/050/00031/AM10/	RLA File :05/24/040/00079/AM10/	Lic.No/Date:0510241450 14.05.2009	Defer Date: 16.07.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 16.07.2009.</p>			

6	Case No.:1/8/84-ALC3/2009	Party Name:DYNAMIC TECHNO MEDICALS PVT.LTD,	Meet No/Date:12/84-ALC3/2009 18.06.2009	Status: Rejected
	HQ File :01/84/050/00029/AM10/	RLA File :10/24/040/00012/AM10/	Lic.No/Date:1010033656 15.05.2009	

10 Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to give reply to the DGFT letter dated 04.06.2009, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.
RLA may take suitable consequential action accordingly.

7	Case No.:1/12/84-ALC3/2009	Party Name:COLART CAMLIN CANVAS PVT. LTD.	Meet No/Date:12/84-ALC3/2009 18.06.2009	Status: Deferred
	HQ File :01/84/050/00048/AM10/	RLA File :03/94/040/00033/AM10/	Lic.No/Date:0310522789 05.06.2009	Defer Date: 16.07.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 16.07.2009.			

8	Case No.:2/12/84-ALC3/2009	Party Name:JA Y PEE KNIT FAB	Meet No/Date:12/84-ALC3/2009 18.06.2009	Status: Approved
	HQ File :01/84/050/00049/AM10/	RLA File :05/24/040/00128/AM10/	Lic.No/Date:0510243112 05.06.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as applied by the firm. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

Manual agenda cases

Case No. 213	M/s Mahavir Spinfab Pvt. Ltd., Kanpur
NC12/10 dt. 18.06.2009	F.NO.1/84/50/202/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0610013679 dt. 16.7.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- (i) The item of import at S.No.1 i.e Pyrovatex CP New may be allowed @ 275 gms per kg export product or as applied by the firm whichever is lower.
- (ii) The item of import at S.No.2 i.e Phobotex RC may be allowed as applied by the firm.
- (iii) The item of import at S.No.3 i.e Phobol XAN may be allowed as applied by the firm.
- (iv) The item of import at S.No. i.e Invadine PBN may be allowed @ 2 gms/Kg of export product or as applied by the firm whichever is lower.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 214	M/s Aditiya Birla Nuvo Ltd., Kolkata
NC12/10 dt. 18.06.2009	F.NO.1/84/50/452/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0210122892 dt. 5.2.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/84/2008-09/Hosiery dated 15.06.2009 as detailed below:-

Export item	Import item	Qty allowed.
Combed Flax Tops	Hackled/broken/scutched Flax fibre	1.45 Kg. per Kg. content in the export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 215	M/s Stanfab Apparels, Chennai
NC12/10 dt. 18.06.2009	F.NO.1/84/162/121/AM10-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410103807 dt. 9.4.2009	

Decision: The Committee considered the case as per agenda and observed that applicant firm have neither given style

No. on the export product nor justification for seeking Qty. more than allowed in SION. In view of this, the Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case taking cue from SION at S.No. J-360 by allowing the input @ 2.60 Sq mtrs./Pc in this case.

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 216	M/s Sadhna Fashions Panipat
NC12/10 dt. 18.06.2009	F.NO.1/84/162/62/AM10-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3310013034 dt. 16.4.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

- (i) For export item No.1 of relevant size, the relevant material of import item No.1 may be allowed on net to net basis with accountability clause;
- (ii) For export item No.2 of relevant size, the relevant material of import item No.2 may be allowed on net to net basis with accountability clause;

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 217	M/s Tulip Clothing Pvt. Ltd., Tirupur
NC12/10 dt. 18.06.2009	F.NO.1/84/50./321/AM09DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3210038818 dt. 23.9.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/14/2009-10/Hosiery dated 17.06.2009 as detailed below:-

Export item	Import item	Qty allowed.	The GSM shall match on both
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Cotton woven dress made of Patch work 100% cotton dyed fabric (Style No. BG 71591 2B09 1400)	100% cotton twill woven fabric of relevant GSM.	0.39 Sq mtrs./Pc
	100% cotton poplin fabric of relevant GSM.	1.40 Sq mtrs./Pc
	100% cotton Batiste twill woven fabric of relevant GSM.	0.87 Sq mtrs./Pc

side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 218	M/s Shiny Knitwear, Tirpur
NC12/10 dt. 18.06.2009	F.NO.1/84/50./137/AM09DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3210037883 dt. 29.5.2008	

Decision: The Committee considered the case as per agenda and heard Sh. S.Senthil Nathan, Processing Manager in the firm, who appeared for personal hearing alongwith one authorized representative of the firm. They explained the case alongwith sample and relevant details viz., copies of shipping bills. During meeting, representative of the firm stated that they are claiming Drawback against the advance authorization in question but subsequently submitted a written declaration that so far they are not receiving any drawback from Customs against this advance authorization. In view of this Committee raised some doubt about claiming of Drawback and decided to hand over the copies of all shipping bills submitted by the firm to the representative of Deptt. of Revenue for checking the veracity of the fact on the drawback angle and to submit their findings before the Committee to take a final view in the matter. Accordingly, it was decided to defer the case for re-listing on 30.07.2009.

Case No. 219	M/s Shiny Knitwear, Tirpur
NC12/10 dt. 18.06.2009	F.NO.1/84/50./129/AM09DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3210037801 dt. 9.5.2008	

Decision: The Committee considered the case as per agenda and heard Sh. S.Senthil Nathan, Processing Manager in the firm, who appeared for personal hearing alongwith one authorized representative of the firm. They explained the case alongwith sample and relevant details viz., copies of shipping bills. During meeting, representative of the firm stated that they are claiming Drawback against the advance authorization in question but subsequently submitted a written declaration that so far they are not receiving any drawback from Customs against this advance authorization. In view of this Committee raised some doubt about claiming of Drawback and decided to hand over the copies of all shipping bills submitted by the firm to the representative of Deptt. of Revenue for checking the veracity of the fact on the drawback angle and to submit their findings before the Committee to take a final view in the matter. Accordingly, it was decided to defer the case for re-listing on 30.07.2009.

Case No. 220	M/s Shiny Knitwear, Tirpur
NC12/10 dt. 18.06.2009	F.NO.1/84/50./55/AM09DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3210037641 dt. 10..4.2008	

Decision: The Committee considered the case as per agenda and heard Sh. S.Senthil Nathan, Processing Manager in the firm, who appeared for personal hearing alongwith one authorized representative of the firm. They explained the case alongwith sample and relevant details viz., copies of shipping bills. During meeting, representative of the firm stated that they are claiming Drawback against the advance authorization in question but subsequently submitted a written declaration that so far they are not receiving any drawback from Customs against this advance authorization. In view of this Committee raised some doubt about claiming of Drawback and decided to hand over the copies of all shipping bills submitted by the firm to the representative of Deptt. of Revenue for checking the veracity of the fact on the drawback angle and to submit their findings before the Committee to take a final view in the matter. Accordingly, it was decided to defer the case for re-listing on 30.07.2009.

Case No. 221	M/s T C N S Ltd., New Delhi
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NC12/10 dt. 18.06.2009	F.NO.1/84/50./180/AM05DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510131782 dt. 9.7.2004	

Decision: The Committee considered the case as per agenda and decided to call the applicant firm for personal hearing before Norms Committee meeting to be held on 16.07.2009 alongwith sample and complete justification pertaining to this case.

The case stands deferred for re-listing on 16.07.2009.

Case No. 222	M/s Reference received from PC-4 (B) Section
NC12/10 dt. 18.06.2009	F.NO.1/84/162/695/AM09DES-V
Regarding suggestion for fixation of value Caps under DEPB for embroidered fabric/made-ups/garments.	

Decision: The Committee considered the case as per agenda and comments received from Deptt. of Revenue vide their O.M dated 18th June, 2009 taken on record. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided that before taking final view in the matter, a D.O letter from Chairman, NC-V may be sent to all Textile Promotion Councils for seeking their comments/views by sending the relevant details.

The case stands deferred for re-listing on 30.07.2009.

Case No. 223	M/s Gulati Exports House, New Delhi
NC12/10 dt. 18.06.2009	F.NO.1/84/50/214/M05DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510133375 dt. 26.07.2004	

Decision: The Committee considered the case as per agenda and decided to call the applicant firm for personal hearing before Norms Committee meeting to be held on 16.07.2009 alongwith sample and complete justification with regard to GSM and composition of cotton & spandex pertaining to this case.

The case stands deferred for re-listing on 16.07.2009.

Case No. 224	M/s Hunter Douglas India Pvt. Ltd., New Delhi
NC12/10 dt. 18.06.2009	F.NO.1/84/50/202/M08DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310449663 dt. 07.01.2007.	

Decision: The Committee considered the case as per agenda and heard Sh. J.Easwar, Finance controller in the firm, who appeared for personal hearing alongwith one authorized representative. They explained the case alongwith sample. The representatives of technical authorities present in the meeting advised the representative of the firm to submit some relevant details viz., calculation sheet, measurement etc to finalize the quantitative requirement of inputs asked for in this case.

The case stands deferred for re-listing on 16.07.2009.

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